©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 നവംബർ 7 7th November 2017 1193 തുലാം 22 22nd Thulam 1193 1939 കാർത്തികം 16 16th Karthika 1939	നമ്പർ No. **44**

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDER

G. O. (Rt.) No. 1228/2017/LBR.
Thiruvananthapuram, 13th September 2017.

Sub:—Industrial Dispute between the management of Edarikkode Textiles, Edarikkode, Malappuram and its Worker's—Reffered for adjudication—Cancelled—Orders—issued.

Read:—1. G. O. (Rt.) No. 493/2017/LBR, dated 4-4-2017.

2. Letter No. 597/17, dated 21-4-2017 from the Presiding Officer, Industrial Tribunal, Kozhikode.

3. Letter No. I(1) 20002/2016, dated 28-6-2017 from the Labour Commissioner.

As per the order read as first paper above an industrial dispute exists between the General Manager, Edarikkode Textiles, Puthuparambu (P. O.), Edarikkode, Malappuram District-676 501 and the workman of the above referred establishment represented by the General Secretary, Edarikkode Textiles Employees Organisation STU, Puthuparambu P.O., Edarikkode, Malappuram District -676 501 was refered for adjudication to the Industrial Tribunal, Kozhikode in respect of matters mentioned in the annexure to this order. Now the Labour Commissioner has requested to cancel the order as first paper above and forward the said industrial dispute referred for adjudication to the Industrial Tribunal, Palakkad, because the area of the said Edarikkode Textiles does not come under the jurisdiction of the Industrial Tribunal, Kozhikode.

Government have examined the matter detail and hereby orders that the industrial disputes referred for adjudication as per the order read as first paper above is withdrawn with immediate effect. In exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months. The Government order read first paper above is cancelled herewith.

Annexure

I Whether the non-payment of lay-off salary to employees of Edarikkode Textiles, Edarikkode, Puthuparambu P.O., Malappuram District by the employer, General Manager, Edarikkode Textiles, Edarikkode, Puthuparambu P. O., Malappuram District is justifiable or not?

II Whether the non-payment of salaries or the month of September & October 2016 to employees of Edarikkode Textiles, Edarikkode, Puthuparambu P. O., Malappuram District by the employer, General Manager, Edarikkode Textiles, Edarikkode, Puthuparambu P.O., Malappuram District is justifiable or not?

III If not what are the relief they are entitled to ?

By order of the Governor,

Sonia Washington,
Deputy Secretary to Government.

ORDERS

(1)

G. O. (Rt.) No. 1291/2017/LBR.
Thiruvananthapuram, 28th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Gokulam Public School, Kurikkilad, Vadakara P. O.–673 104 and the workmen of the above referred establishment represented by the President, Kozhikode Shop Employees Union (INTUC), Vadakara Taluk Committe, C/o Anjali Travels, Near Puthiya Bus Stand, Vadakara and Sri C. M. Balakrishnan, S/o Chathu Nair, Cheruvathu Meethal, Kurikkilad, Chorodu, Vadakara in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

Annexure

Whether the denial of employment of Sri C. M. Balakrishnan, Cook, by the management of Gokulam Public School, Kurikkilad is justifiable? If not what relief he is entitled to?

(2)

G. O. (Rt.) No. 1295/2017/LBR.
Thiruvananthapuram, 28th September 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri K. P. Rajagopalan, Ad-hoc Committee Convener, Gayathri Vidya Bhavan, Vadakara (2) Sri P. Sankaran Master, District President, Bharathiya Vidya Nikethan, Maniyothu Building, Kallai Road, Kozhikode-673 002 and the workmen of the above referred establishment Sri Renjith, V. V., Vadakke Vadakkedath, Keezhal P. O., Vadakara–673 104 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

Annexure

Whether the denial of employment of Sri Renjith, V. V., Office Clerk, Gayathri Vidya Bhavan, Vadakara is justifiable? If not, what relief he is entitled to?

(3)

G. O. (Rt.) No. 1307/2017/LBR.
Thiruvananthapuram, 5th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, S. U. T. Medical College, Venkode, Vattappara-P. O., Thiruvananthapuram and the workman of the above referred establishment Smt. Thulasibhai Sundaresan, Sruthi-12, Anupama Nagar, Pongummoodu, Medical College P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Thulasibhai Sundaresan, Nursing Superintendent, S. U. T. Medical College, Vattappara, Thiruvananthapuram by the management is justifiable ? If not, what relief she is entitle to?

By order of the Governor,

SONIA WASHINGTON,
Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 3503/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 സെപ്റ്റംബർ 28.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഠ 5-ഠ വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. തോമസ് സ്മിത്ത്, എ. എസ്., അഡ്വക്കേറ്റ്, അറക്കൽ ഹൗസ്, ചിറ്റാരിക്കാൽ പി. ഒ., കാസറഗോഡ്-671 326 എന്നയാളെ കാസറഗോഡ് റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട ഹോസ്ദുർഗ്ഗ്, കാസറഗോഡ് എന്നീ താലൂക്ക് പ്രദേശത്തേക്ക് 25-9-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 1/12/KAZD) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(2)

നമ്പർ 4403/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 സെപ്റ്റംബർ 28.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഠ 5-ഠ വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. കെ. വി. രാധാകൃഷ്ണൻ, അഡ്വക്കേറ്റ്, 'പ്രേമാലയം', റെയിൽവേ സ്റ്റേഷനു സമീപം, പി. ഒ. പഴയങ്ങാടി (ആർ.എസ്.), കണ്ണൂർ ജില്ല-670 358 എന്നയാളെ കണ്ണൂർ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മുഴുവൻ പ്രദേശത്തേക്ക് 5-9-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 28/97/KNR) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(3)

നമ്പർ 4404/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 സെപ്റ്റംബർ 28.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഠ 5-ഠ വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. സി. ശ്രീകുമാർ, അഡ്വക്കേറ്റ്, കുഴിക്കാനത്ത് വീട്, കുരീപ്പുഴ വെസ്റ്റ്, കാവനാട് പി. ഒ., കൊല്ലം-691 003 എന്നയാളെ കൊല്ലം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട കൊല്ലം താലൂക്ക് പ്രദേശത്തേക്ക് 20-9-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 11/97/KLM) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(4)

നമ്പർ 4008/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 സെപ്റ്റംബർ 28.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഠ 5-ഠ വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. കെ. ജെ. തോമസ്, അഡ്വക്കേറ്റ്, കൂനൻ ഹൗസ്, ഇരിങ്ങാലക്കുട, തൃശ്ശൂർ-680 121 എന്നയാളെ തൃശ്ശൂർ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട ഇരിങ്ങാലക്കുട ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതിയുടെ അധികാരപരിധിയിലുള്ള പ്രദേശത്തേക്ക് 22-9-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 27/97/TCR) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(5)

നമ്പർ 5554/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 സെപ്റ്റംബർ 28.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഠ 5-ഠ വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. പി. വി. ജോസ്, അഡ്വക്കേറ്റ്, പാറയിൽ ഹൗസ്, കേളകം പി.ഒ., കണ്ണൂർ ജില്ല-670 674 എന്നയാളെ കണ്ണൂർ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മുഴുവൻ പ്രദേശത്തേക്ക് 29-9-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 2/2012/KNR) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(6)

നമ്പർ 9547/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 സെപ്റ്റംബർ 28.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഠ 5-ഠ വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. പി. മാധവൻ നായർ, അഡ്വക്കേറ്റ്, 'ഉഷസ്', തുറവൂർ നോർത്ത്, തുറവൂർ പി. ഒ., ചേർത്തല, ആലപ്പുഴ-688 532 എന്നയാളെ ആലപ്പുഴ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട ചേർത്തല മുൻസിപ്പാലിറ്റി പ്രദേശത്തേക്ക് 3-11-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 31/97/ALPA) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(7)

നമ്പർ 6161/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 സെപ്റ്റംബർ 28.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ഠ 5-ഠ വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീമതി ഷീലാമ്മ ബാലിക, എം. എൻ., അഡ്വക്കേറ്റ്, കലഞ്ഞൂർ പി. ഒ., പത്തനാപുരം (വഴി), കൊല്ലം-689 694 എന്നയാളെ കൊല്ലം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട പത്തനാപുരം താലൂക്ക് പ്രദേശത്തേക്ക് 17-9-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 10/99/KLM) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.